

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4266
ANSWERED ON:06.12.2010
IMPLEMENTATION OF IAY
Ram Shri Purnmasi

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether CAG had brought out serious deficiencies in the implementation of Indira Awaas Yojana (IAY);
- (b) if so, the details thereof;
- (c) the action taken thereon; and
- (d) the quantum of funds diverted beyond the scope of the programme and the action taken against the authorities responsible for diversion of funds?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)&(b): The Comptroller & Auditor General, in C&AG's Report No.3 of 2003, had raised certain objections relating to implementation of Indira Awaas Yojana (IAY) Scheme under Rural Housing. The observations mainly related to non-release/short release of State Matching share, belated release of funds, diversion of funds for other purposes, inflated reporting of expenditure etc. The complete Report of C&AG is available on the website www.cag.india under the Head 'Performance Audit'.

(c): There were total 283 Paras spread over 28 States and three Union Territories. Out of those, 277 Paras have since been settled by sending the Action Taken Notes to the Monitoring Cell of the Ministry of Finance duly vetted by the Audit.

(d): The Audit had reported diversion of Rs.854.53 crore on the activities not connected with the programme out of which Rs.171.56 crore were reported to be spent for administrative purposes such as for purchase of stationery, furniture, typewriters etc. and Rs.682.97 crore retained in Treasury Accounts, fixed deposits, etc. However, on examination, only certain procedural irregularities were found which were rectified to the satisfaction of the Audit as explained in reply to Part (c) above.